

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 211
IB-2746/ND/2019**

IN THE MATTER OF:

M/s. World Wide Metals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 18.02.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-Creditor :Mr. Pranav Singal, Proxy Counsel.
For the Respondent/Corporate-debtor :Mr. Gaurav Srivastava, Advocate.**

ORDER

Heard the submissions made by the Proxy Counsel for the Operational-creditor. The Learned Counsel for the Corporate-debtor has submitted that he has moved an application for setting aside the ex parte order. The same is not listed before the Tribunal, therefore let this matter be posted after ten days. Matter is adjourned to **10.03.2021**.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**